

Central Administrative Tribunal, Lucknow Bench,

Lucknow

Contempt Petition No. 94 of 2006

In

ORIGINAL APPLICATION No.594/2002

This the 3rd day of May, 2010

Hon'ble Mr. Justice Shiv Charan Sharma, Member (J)
Hon'ble Dr. A.K. Mishra, Member (A)

Harish Chandra Lal, Aged about 60 years, S/o late Sri Chhotey Lal Srivastava, R/o House No. 538-CH/14 Kha, Loni Katra Khadra, Lucknow.

.....Applicant

By Advocate: Sri Surendran P.

Versus.

1. Smt. Neelam Srivastava, Chief Post Master General, U.P. Circle, Lucknow.
2. Smt. Abha Singh, Director of Postal Services, Lucknow Region, Lucknow.
3. Smt. Preeti Agarwal, Senior Superintendent of Post Offices, Lucknow.

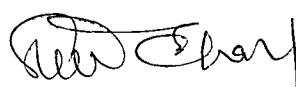
.....Respondents

By Advocate: Sh. Rajendra Singh

ORDER (Oral)

Delivered by Justice Shiv Charan Sharma, Member-J

We have heard Sri Surendran P. advocate for the applicant and Sri Rajendra Singh, advocate for the respondents regarding compliance of the order passed by this Tribunal on 3.2.2006. The learned counsel for the respondents stated that there was direction of the Tribunal for considering the case of the applicant for giving him H.S.G. Gr.II w.e.f. 1.10.1991 as was given to similarly placed and

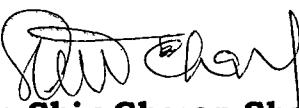


circumstanced officials and also to consider for H.S.G. Gr.I in accordance with rules. The learned counsel for the respondents further stated that in para 3 of the compliance report it has been averred that in compliance of the order dated 6.2.2006, the case of the applicant was considered by the Review DPC and the applicant has been granted financial upgradation in HSG Gr.II (Annexure-A) under BCR Scheme w.e.f. 1.10.1991 and thereafter the applicant was promoted in HSG Gr.I in the pay scale of Rs. 6500-200-10500/- w.e.f. 5.3.2002 vide order dated 8.12.2007 (Annexure-B) and he also filed documents to that effect. The order has already been complied with, hence Contempt petition be disposed of accordingly.

2. The learned counsel for the applicant stated that the retiral dues have not been paid to the applicant, but he admitted that the applicant had already been granted HSG Gr.II and promoted in the cadre of HSG Gr.I. Although, the learned counsel for the respondents stated that retiral dues have also been given and if there is any dispute regarding non-payment or short payment of retiral dues, then it is subject matter of fresh cause of action. But, so far as the order dated 3.2.2006 is concerned, the order had already been complied with and Contempt petition deserves to be dismissed. Hence, the Contempt petition is dismissed as the order had already been complied with in toto. Notices issued to the respondents are hereby discharged.



(Dr. A.K. Mishra)
Member-A



(Justice Shiv Charan Sharma)
Member-J

Girish/-